

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 123
(IB)-16(PB)/2017

IN THE MATTER OF:

Anil Mahindroo & Anr.

.... Applicant/petitioner

v.

Earth Iconoic Infrastructure Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 08.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. PRADEEP R. SETHI
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner: Mr. Chandra Shekhar Yadav, Adv. for RP

For the Respondent(s): Mr. Prashant Jain, Adv. for R-2 to 5

ORDER

CA-1252(PB)/2018

Ld. Counsel for the resolution professional states that the Ex-Management i.e. respondent No. 2 to 5 have co-operated. However, directions are required to be issued to DCP/Investigating Officer, Economic Offence Wing at Mandir Marg, New Delhi to provide all information as sought by the RP and detailed in Para No. 14. It is further represented that the copy of the application was sent to them by email and speed post. Likewise, direction is sought to Mr. Pankaj Mittal, respondent No. 6 who is the Auditor and Chartered Accountant. The Resolution Professional has stated that Mr. Pankaj Mittal was also served but has chosen not to appear.

Pradyumn

Having heard the Ld. Counsel, we direct the DCP/IO, Economic Offence Wing, Delhi Police at Mandir Marg, New Delhi to furnish all the information as sought by the Resolution Professional and detailed in para 14 of the application. Likewise, Mr. Pankaj Mittal is also directed to co-operate and provide audited figures as per the details given in para No. 16 of the application. If the information is not furnished then both the entities are directed to be present before the bench on the next date of hearing.

List on 19.02.2019.



(M.M.KUMAR)
PRESIDENT



(PRADEEP R. SETHI)
MEMBER(TECHNICAL)

08.02.2019
Ritu Sharma